MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 827(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Madhya Pradesh Reorganisation Act, 2000 (28 of 2000), the Central Government hereby appoints the 1st day of November, 2000, as the appointed day for the purposes of that Act.

[No. 12012/42/2000-SR]
R. K. SINGH, Jt. Secy.

NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 828(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Uttar Pradesh Reorganisation Act, 2000 (29 of 2000), the Central Government hereby appoints the 1st day of November, 2000, as the appointed day for the purposes of that Act.

[No. 12012/42/2000-SR]
R. K. SINGH, Jt. Secy.
NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 829(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Bihar Reorganisation Act, 2000 (30 of 2000), the Central Government hereby appoints the 15th day of November, 2000, as the appointed day for the purposes of that Act.

(No. 12012/42/2000-SR)

R. K. SINGH, Jt. Secy.